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Title: Hon'ble Speaker made an observation regarding constitution (One Hundred and Twenty-Second Amendment) Bill, 2014.

HON. SPEAKER: Item No.19.

Hon. Members, Shri K.C. Venugopal vide letter dated 24th April, 2015 has stated that the Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014 is very important and has far-reaching implications and the Bill should be referred to the Standing Committee for examination and report. He has, therefore, requested me to raise this issue in the House.

I may inform the House that Shri Arun Jaitley, the Minister in charge of the Bill vide letter dated 18th December, 2014 had requested me for not referring the Bill to the Standing Committee on the ground that a Bill, namely, the Constitution (One Hundred and Fifteenth Amendment) Bill, 2011 providing for introduction of GST was introduced in Lok Sabha on 22nd March, 2011 and referred to the Standing Committee on Finance. Hon. Minister had further stated that there had been detailed deliberations with the Empowered Committee of the State Finance Ministers and the present Bill has since been revised based on the recommendations of the Standing Committee and the Empowered Committee. In view thereof, I did not refer the Bill to the Standing Committee.

As I have already taken a decision for not referring this Bill to the Standing Committee, I am not permitting Shri Venugopal to raise the issue of reference of this Bill to the Standing Committee.

...(Interruptions)

12.21 hrs

SUBMISSION BY MEMBERS

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SHRI DEEPENDER SINGH HOODA (ROHTAK): Madam, I am on a point of order.

HON. SPEAKER: What is it?

SHRI DEEPENDER SINGH HOODA: Madam, we wanted to raise the important issue of judicial probe into the farmer's suicide. Madam, you did not allow that but in the 'Zero Hour' you please allow us.

HON. SPEAKER: What is your point of order?